

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

**LOK SABHA
UNSTARRED QUESTION NO. 2456(OIH)
TO BE ANSWERED ON 15.03.2023**

BIS OF MSMEs

2456. SHRI SATYADEV PACHAURI:
(OIH)

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- the details of the sports manufacturers of MSMEs who have been awarded Bureau of Indian Standards certification as per the recent guidelines;
- whether the Government has made efforts to ascertain the reasons for lesser number of Bureau of Indian Standards certification for MSMEs in the toy sector;
- if so, the details thereof and if not, the reasons therefor;
- whether the Government proposes to implement Bureau of Indian Standards in a phased manner to ensure inclusion of all MSMEs on the retail platform; and
- if so, the details thereof and if not, the reasons therefor?

ANSWER

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री अश्विनी कुमार चौबे)**

**THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) : BIS has formulated the following Indian Standards on sports goods which are under consideration for issue of Quality Control Orders (QCOs)

Sl. No	IS. No.	Products
1	IS 415: 2022	Shuttlecocks
2	IS 2463: 2022	Rings used in gymnastics
3	IS 4386: 2022	Putting shots
4	IS 4630: 2022	Barbell set
5	IS 5460: 2022	Soft balls
6	IS 12425: 2022	Steeplechase Hurdles

All of the above Indian Standards have been revised recently in 2022. At present, these products are under voluntary BIS Certification. There are neither any licences in operation for any of the above products nor any application pending with BIS as on date.

(b) & (c) : BIS has taken several steps to facilitate domestic manufacturers especially MSMEs. BIS has granted 1097 licences to domestic toy manufacturing units so far out of which 1061 licences (96.7%) have been granted to MSMEs. BIS has given concessions in marking fees to micro units, startups and women entrepreneurs.

At the toy industry's request, BIS had decided to allow grant of licence to micro scale units manufacturing toys, without insisting on them establishing in-house testing facility for a period of one year. Based on industry representation seeking more time citing the effects of the COVID-19 pandemic, this relaxation has been extended up to a period of 3 years.

The Safety of Toys is under compulsory BIS certification from 1st Jan 2021 as per the Toys(Quality Control) order 2020 issued by the Department of Promotion of Industry and the Internal Trade(DPIIT). Further, DPIIT, vide the Toys (Quality Control) Second Amendment Order, 2020 has exempted the toys manufactured and sold by artisans registered with Office of the Development Commissioner (Handicrafts), and toys sold by Registered proprietor and Authorized user of a product registered as Geographical Indication by the Registrar of Geographical Indications, Office of Controller General of Patents, Designs and Trademarks (CGPDTM), from the QCO.

(d) & (e) : Under the BIS Product Certification scheme i.e. Scheme-I of Schedule-II of the BIS (Conformity Assessment) Regulations, 2018, Licence is granted only to manufacturing units to use the Standard Mark (ISI mark) on the product as per the relevant Indian Standards. BIS does not grant licences to retailers.
